

MUNICIPAL RATES, STRAITS SETTLEMENT ACT 1848

ACT No. VII. of 1848

(Rep., Act 27 of 1856)

[25th March, 1848.]

Passed by the Right Honorable the Governor General of India in Council, On the 25th of March, 1848.

An Act to except certain free Ports from the operation of Section III., Act No. VI. of 1848, and otherwise to amend that Act.

I. **IN** modification of Section III., Act No. VI. of 1848, it is hereby enacted, that the provisions of the said Section shall not apply to Goods exported from any part of the Territories subject to the Government of the East India Company, to any of the ports in the Straits of Malacca, or to any of the ports in the Tenasserim Provinces, or to any of the ports in the Province of Arracan, nor to Goods imported from any of those ports into any port of the said Territories.

II. And it is hereby enacted, that no drawback shall be allowed on the re-export of Goods from any port in the Territories, subject to the Government of the East India Company to any other port in the said Territories, to which the operation of Section III., Act No. VI. of 1848, may extend.
